

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 3409
ANSWERED ON 01.04.2022

SLUM DWELLERS REMOVED FROM RAILWAY LANDS SINCE PMAY

3409 SHRI TIRUCHI SIVA:
SHRI KUMAR KETKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of slum dwellers removed from railway lands since the announcement of Pradhan Mantri Awas Yojana (PMAY) till date, State-wise; and

(b) the number of slum dwellers rehabilitated after being removed from railway lands since the announcement of PMAY till date, State-wise?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) & (b): Removal of encroachments which includes slums on Railway land is a continuous process. During the last three years, 34.07 Hectare of Railway land has been retrieved from encroachment which includes encroachment by slum dwellers also. The state-wise data of removal of encroachment is not maintained.

Implementation of Pradhan Mantri Awas Yojana (PMAY), a scheme of Ministry of Housing & Urban Affairs, is not feasible on Railway land as Railway's land, which is mostly in the form of narrow strips along tracks, is required for Railway's operational and infrastructural needs.

There is no provision of rehabilitation in Railway Act whose Section 147 only provides for eviction of unauthorized occupants from railway's land. Housing is a State Subject and responsibility for providing alternative sites for rehabilitation / resettlement as well as bearing cost for the same, vest with the State Governments or the Urban Local Bodies concerned.
